RNI No. MAHBIL /2009/40123

सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग पाच-अ

वर्ष १२, अंक ५(२)] बुधवार, मार्च ४, २०२६/फाल्गुन १३, शके १९४७ [पृष्ठे ६, किंमत : रुपये ३६.००

असाधारण क्रमांक ७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानसभेत व महाराष्ट्र विधानपरिषदेत सादर केलेली विधेयके (इंग्रजी अनुवाद.)

MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill was introduced in the Maharashtra Legislative Assembly on the **4th March, 2026** is published under Rule **117** of the Maharashtra Legislative Assembly Rules :—

L. A. BILL No. VII OF 2026.

A BILL

to amend the Maharashtra Lifts, Escalators and Moving Walks Act, 2017.

Mah. XV of 2018.

WHEREAS it is expedient to amend the Maharashtra Lifts, Escalators and Moving Walks Act, 2017, for the purpose hereinafter appearing ; it is hereby enacted in the Seventy-seventh Year of the Republic of India as follows :—

Short title and commencement.

1. (*1*) This Act may be called the Maharashtra Lifts, Escalators and Moving Walks (Amendment) Act, 2026.

(*2*) It shall come into force on such date, as the State Government may by notification in the *Official Gazette*, appoint.

Substitution of the words "Electrical Inspector" and "Assistant Electrical Inspector" for the words "Electrical Inspector (Lifts)" and "Assistant Electrical Inspector (Lifts)" in Mah. XV of 2018.

2. Throughout the Maharashtra Lifts, Escalators and Moving Walks Act, 2017 (hereinafter referred to as "the principal Act") except as otherwise expressly amended by this Act,— Mah. XV of 2018.

(*1*) for the words and brackets "Electrical Inspector (Lifts)", wherever they occur, the words "Electrical Inspector" shall be substituted;

(*2*) for the words and brackets "Assistant Electrical Inspector (Lifts)", wherever they occur, the words "Assistant Electrical Inspector" shall be substituted.

Amendment of section 2 of Mah. XV of 2018.

3. In section 2 of the principal Act,—

(*1*) in clause (*l*), for words and figures "the Factories Act, 1948" the words and figures "the Occupational Safety, Health and Working Conditions Code, 2020" shall be substituted ; 63 of 1948. 37 of 2020.

(*2*) after clause (*y*), the following clause shall be added, namely :—

"(*z*) "Superintending Engineer" means the person appointed as Superintending Engineer by the Government under section 3.".

Amendment of section 3 of Mah. XV of 2018.

4. In section 3 of the principal Act,—

(*1*) in sub-section (*1*), after clause (*a*), the following clause shall be inserted, namely:—

"(*a-1*) the Superintending Engineer;";

(*2*) for sub-section (*2*), the following sub-sections shall be substituted, namely:—

"(*2*) The Chief Electrical Inspector shall exercise the powers and perform the functions assigned under this Act and shall be responsible for control, monitoring and coordination thereunder.

(*2A*) The Superintending Engineer so appointed shall, in addition to the powers conferred on him under this Act, exercise the powers of an Electrical Inspector within the area of his jurisdiction.";

(*3*) in the marginal note, after the words "Chief Electrical Inspector" the words ", Superintending Engineer" shall be inserted.

Amendment of section 4 of Mah. XV of 2018.

5. In section 4 of the principal Act,—

(*1*) in sub-section (*3*), for the words "Chief Electrical Inspector" at both the places where they occur, the words "Superintending Engineer" shall be substituted;

(*2*) in sub-section (*4*), for the words "Chief Electrical Inspector" the words "Superintending Engineer" shall be substituted.

6. In section 5 of the principal Act,— Amendment of section 5 of Mah. XV of 2018.

(*1*) in sub-section (*2*), for the words "Chief Electrical Inspector" the words "Superintending Engineer" shall be substituted;

(*2*) in sub-section (*3*), for the words "Chief Electrical Inspector" the words "Superintending Engineer" shall be substituted;

(3) in sub-section (*5*), for the words "Chief Electrical Inspector" the words "Superintending Engineer" shall be substituted.

7. In section 7 of the principal Act,— Amendment of section 7 of Mah. XV of 2018.

(*1*) in sub-section (*3*), for the words "Chief Electrical Inspector" at both the places where they occur, the words "Superintending Engineer" shall be substituted;

(*2*) in sub-section (*4*), for the words "Chief Electrical Inspector" the words "Superintending Engineer" shall be substituted.

8. In section 8 of the principal Act,- Amendment of section 8 of Mah. XV of 2018.

(*1*) in sub-section (*2*), for the words and brackets "Electrical Inspector (Lifts)" the words "Superintending Engineer" shall be substituted;

(*2*) in sub-section (*5*), for the words and brackets "Electrical Inspector (Lifts)" the words "Superintending Engineer" shall be substituted.

9. In section 10 of the principal Act, for the words and brackets "Electrical Inspector (Lifts)" the words "Superintending Engineer" shall be substituted. Amendment of section 10 of Mah. XV of 2018.

10. In section 15 of the principal Act, in sub-section (*5*), in sub-clause (*b*), for the words and figures "section 176 of the Indian Penal Code" the words and figures "section 211 of the Bharatiya Nyaya Sanhita, 2023" shall be substituted. Amendment of section 15 of Mah. XV of 2018.

45 of 1860. 45 of 2023.

11. In section 19 of the principal Act, for the words "Chief Electrical Inspector" the words "Superintending Engineer" shall be substituted. Amendment of section 19 of Mah. XV of 2018.

12. In section 20 of the principal Act,- Amendment of section 20 of Mah. XV of 2018.

(*1*) in sub-section (*1*),—

(*a*) for the words "Chief Electrical Inspector" the words "Superintending Engineer" shall be substituted;

(*b*) for the words "State Government" the words "Chief Electrical Inspector" shall be substituted;

(*2*) for sub-section (*2*), the following sub-section shall be substituted, namely :—

"(*2*) Any person aggrieved by an order made by the Superintending Engineer under sub-section (*5*) of section 8 may, within thirty days from the date of such order, file an appeal to the Chief Electrical Inspector.

(*3*) Notwithstanding any appeal filed before the Chief Electrical Inspector against the order of the Superintending Engineer, under sub-section (*1*) of section 21, an order to discontinue the use of lift or escalator or moving walk made by the Superintending Engineer shall be complied with unless the Chief Electrical Inspector has stayed such order.

(*4*) Any person aggrieved by an order made by the Chief Electrical Inspector, may file an appeal to the State Government, and the decision of the State Government thereon shall be final.".

Amendment of section 21 of Mah. XV of 2018.

13. In section 21 of the principal Act,-

(*1*) in sub-section (*1*), for the words and brackets "Electrical Inspector (Lifts)" the words "Superintending Engineer" shall be substituted;

(*2*) in sub-section (*2*), for the words and brackets "Electrical Inspector (Lifts)" the words "Superintending Engineer" shall be substituted.

Amendment of section 22 of Mah. XV of 2018.

14. In section 22 of the principal Act,-

(*1*) in sub-section (*1*), for the words and brackets "Electrical Inspector (Lifts)" at both the place where they occur, the words "Superintending Engineer" shall be substituted;

(*2*) in sub-section (*2*), for the words "to the Government whose decision thereon shall be final" the words "to the Chief Electrical Inspector. The Chief Electrical Inspector shall decides the such appeal within thirty days.".

Amendment of section 27 of Mah. XV of 2018.

15. In section 27 of the principal Act, for the words and brackets "Electrical Inspector (Lifts)" the words "Superintending Engineer" shall be substituted.

Amendment of section 29 of Mah. XV of 2018.

16. In section 29 of the principal Act, after the words "Chief Electrical Inspector" the words ", Superintending Engineer" shall be inserted.

Amendment of section 35 of Mah. XV of 2018.

17. In section 35 of the principal Act, after the words "Chief Electrical Inspector," the words " Superintending Engineer," shall be inserted.

Amendment of section 37 of Mah. XV of 2018.

18. In section 37 of the principal Act, in sub-section (*2*), in clause (*a*), after the words "Chief Electrical Inspector," the words "Superintending Engineer," shall be inserted.

STATEMENT OF OBJECTS AND REASONS

The Maharashtra Lifts, Escalators and Moving Walks Act, 2017 (Mah. XV of 2018) is enacted to provide for the regulation of the construction, errection, maintenance and safe working of all classes of lifts, escalators, moving walks and all machinery and apparatus pertaining thereto in the State of Maharashtra and for matters connected therewith or incidental thereto.

2. The Chief Electrical Inspector is vested with a power to grant the license for working or using of lift, escalators and moving walks for the entire State of Maharashtra and to suspend or cancels such licenses in cases of contravention of provisions of the said Act and rules made thereunder. Sub-section (*2*) of section 3 of the said Act further provides that the Chief Electrical Inspector may also exercise the powers of the Electrical Inspector (lifts) throughout the State.

Due to increase in the number of installation of lifts, escalators and moving walks in the State, the office of the Chief Electrical Inspector is overburdened. It is necessary to provide the services of granting licenses for working or using of lift, escalators and moving walks at regional level to ensure efficiency in public services. Therefore, the Government considered it necessary to authorize the Superintending Engineers at regional levels to undertake the function of granting licenses within the area of their jurisdictions.

3. The Electrical Inspectors (Lifts) is vested with the power of inspection of lifts, escalators and moving walks, before granting of licenses and its periodical inspection for the entire State of Maharashtra. As the meticulous inspection of lift, escalators and moving walks is crucial for public safety, it is necessary to provide inspection services in timely manner. Therefore, the Government considered it necessary to authorize Electrical Inspectors at each district or Inspection division, as the case may be with the power of inspection of lifts, escalators and moving walks before granting licenses and its periodical inspection within their respective jurisdiction. For the above purposes, it is considered expendient to amend the Maharashtra Lifts, Escalators and Moving Walks Act, 2017, suitably.

4. The opportunity is also taken to make consequential amendments to substitute the reference of the Indian Penal Code (45 of 1860) and the factories Act, 1948 (63 of 1948) with the Bharatiya Nyaya Sanhita, 2023 (45 of 2023) and the Occupational Safety, Health and Working Conditions Code, 2020 (37 of 2020), respectively.

5. The Bill seeks to achieve the above objectives.

Mumbai,
dated the 28th February, 2026.

DEVENDRA FADNAVIS,
Chief Minister.

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Bill involves the following proposal for delegation of legislative power, namely :—

Clause 1(2).— Under this clause, power is taken to the State Government to appoint, by notification in the *Official Gazette*, the date on which the Act shall come into force.

2. The above-mentioned proposal for delegation of legislative power is of a normal character.

Vidhan Bhavan:
Mumbai,
Dated the 4th March, 2026.

JITENDRA BHOLE,
Secretary-1,
Maharashtra Legislative Assembly.

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